

FIR No. 141/20
PS – Sadar Bazar

11.08.2020

Present : None for the State.

Sh. Sunil Tiwari, Ld. Counsel on behalf of applicant/accused Abhishek. *joined through web C/S co*

No report filed by IO. It is intimated by concerned Naib Court that IO is busy in independence day arrangement duty.

IO is directed to file report on 13.08.2020.

One copy of order be uploaded on Delhi District Court website. Copy of order be also sent to the e-mail of SHO PS Sadar Bazar.


(MANOJ KUMAR)

MM-06/THC/Central/11.08.2020

FIR No. 74/13
PS – Sadar Bazar

11.08.2020

Present : None for the State.

ASI Ved Prakash is absent.

No report filed by IO. It is intimated by concerned Naib Court that IO is busy in independence day arrangement duty.

Be put up on 13.08.2020.

One copy of order be uploaded on Delhi District Court website. Copy of order be also sent to the e-mail of SHO PS Sadar Bazar.


(MANOJ KUMAR)

MM-06/THC/Central/11.08.2020

DD No.9A dated 07.08.2020
PS – Sadar Bazar

11.08.2020

Present : None for the State.

Applicant Mukesh Kumar has not joined the meeting despite intimation.

No report filed by IO. It is intimated by concerned Naib Court that IO is busy

in independence day arrangement duty.

IO is directed to file report on 13.08.2020.

One copy of order be uploaded on Delhi District Court website. Copy of order be also sent to the e-mail of SHO PS Sadar Bazar.


(MANOJ KUMAR)

MM-06/THC/Central/11.08.2020

e-FIR No. 0005277/20
PS – Sadar Bazar
Case No. 4012/2020
State Vs Wahid @ Mulla

11.08.2020

Joined through Video conferencing at 11.30 am.

Present : None for the State.

Mr. Krishan Kumar, Id. Counsel for accused Wahid @ Mulla.

It is submitted by counsel for accused Wahid @ Mulla that accused is in J/C since 03.04.2020. Accused has been formally arrested in the present case and charge-sheet has already been filed.

Heard. Charge-sheet perused.

Perusal of charge-sheet reveals that accused was formally arrested in the present case on 03.04.2020. Considering that investigation qua present accused is complete, so, no purpose would be served by keeping the accused behind bars. Hence, accused is admitted to bail subject to furnishing of bail bond in the sum of Rs. 15,000/- with one surety of like amount.

One copy of the order be uploaded on Delhi District Court Website. Copy of order be also sent to the e-mail of concerned SHO and Id. Counsel for the accused. The printout of the order be kept for records and be tagged with the final report.

(**MANOJ KUMAR**)
MM-06(C)/THC/Delhi/11.08.2020

FIR No. 182/16
PS – Sadar Bazar
Case No. 6358/19
State Vs. Subhash Chand Manchanda

11.08.2020

Joined through Video conferencing at 11.15 am.

Present : None for the State.

Ms. Mayank, Ld. Counsel for accused Subhash Chand Manchanda.

It is submitted by ld. Counsel for accused that quashing petition has already been filed in the present matter before Hon'ble High Court of Delhi which is pending for 16.09.2020.

Heard. So at request, matter stands adjourned.

Be put up for further proceedings on **16.10.2020.**

One copy of order be uploaded on CIS. A printout of the order be tagged with the main case file.

(MANOJ KUMAR)
MM-06(C)/THC/Delhi/11.08.2020

FIR No. 368/02
PS – Civil Lines

11.08.2020

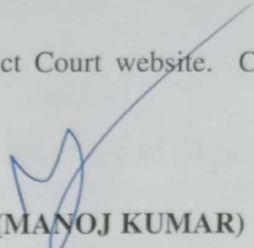
Present : None for the State.

MHC(M) is absent.

It is intimated by concerned Naib Court that MHC(M) is busy in independence day arrangement duty.

Be put up on 13.08.2020.

One copy of order be uploaded on Delhi District Court website. Copy of order be also sent to the e-mail of SHO PS Civil Lines.


(MANOJ KUMAR)

MM-06/THC/Central/11.08.2020

FIR No. 313/20
PS – Civil Lines

11.08.2020

Present : None for the State.

No report filed by IO. It is intimated by concerned Naib Court that IO is busy in independence day arrangement duty.

IO is directed to file report on 14.08.2020.

One copy of order be uploaded on Delhi District Court website. Copy of order be also sent to the e-mail of SHO PS Civil Lines.


(MANOJ KUMAR)

MM-06/THC/Central/11.08.2020

FIR No. 302/14
PS – Civil Lines
Case No. 9018/17
State Vs Rampal

11.08.2020

Joined through Video conferencing at 10.30 am.

Present : None for the State.

Accused has not joined the meeting through Cisco Webex.

Ms. Babita Tyagi, Id. Counsel for injured Arshi joined the meeting through Cisco Webex.

First installment of Rs. 20,000/- was paid on 10.02.2020.

Under these circumstances, let notice be issued to accused for making payment of second/final installment on **08.09.2020.**

One copy of order be uploaded on CIS. A printout of the order be tagged with the main case file.

(**MANOJ KUMAR**)
MM-06(C)/THC/Delhi/11.08.2020